THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) The details of the recent revision of pay at senior levels are as follows:—

Revised pay

Rs.

- (i) Secretaries and equivalent posts carrying a pay of Rs. 3,000 .... 3.500
- (it) Additional Secretaries and equivalent posts carrying a pay ofRs. 2,750 3.000
- (iff) Posts carrying a pay of Rs. 2,500 .... 2,750"!

The above revisions are also applicable to equivalent posts in the Defence Services and under the State Governments.

The pay-scale of Deputy Secretaries has not been revised.

(b) The revision is effective from 1st September, 1965.

The revision was considered necessary partly because of enhancement of responsibilities in recent years and partly because a study of the pattern of recruitment to the All India Services and Central Services Class I had disclosed the need for a revision of the higher salaries in Government service, which had remained unchanged since 1947.

# POSTPONEMENT OF REPAYMENTS ON I.M.F. LOANS

- •271. SHRI I. K. GUJRAL: Will the Minister of FINANCE be pleased to state:
- (a) whether Government have approached the I.M.F. for postponing repayment of I.M.F. loans; and

lb) if so, what has been the reaction of I.M.F. to this suggestion?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) The Government of India requested the IMF to agree to the postponement beyond the due date of 30th September, 1965 of one instalment of \$ 25 million owed to the IMF against drawings earlier made by India.

(b) The IMF has agreed to Government of India's request; the repayment could now be any time convenient to Government of India on or before 31st July 1966.

### INVESTMENT PATTERN OF L.I.C.

- •274. SHRI M. N. GOVINDAN NAIR: Will the Minister of FINANCE be pleased to state:
- (a) whether there is any proposal before Government regarding change in the investment pattern of L.I.C; and
- (b) if so, the nature and scope of the proposed change?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) No, Madam.

(b) Does not arise.

## PETITIONS FILED BY ENGINEERS OF C.P.W.D.

- \*278. SHRI YELLA REDDY: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) the number of petitions filed in the High Court at Delhi by the Executive Engineers of C.P.W.D against orders of their demotion the years 1963 and 1964; and
- (b) whether any cases of discrimination have come to the notice of Government?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) NO.

(b) Does not arise.

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#### INCREASE m FOOD ADULTERATION

- •280. SHRI RAMGOPAL GUPTA: Will the Minister of HEALTH be pleased to state:
- (a) whether it is a fact that there has been an abnormal increase in the cases of food adulteration in the coun. try during the last two months, particularly on the festivals; and
- (b) the steps taken by Government to check food adulteration and food poisoning?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) Government have not received any reports of abnormal increase in the eases of food adulteration in the country during the last two months.

(b) A statement is laid on the Table of the House.

### STATEMENT

- (b) The following steps have been taken for the prevention of food adulteration:-
- (1) The Prevention of Food Adulteration Act, 1954 has been amended to provide inter alia for a minimum sentence of imprisonment for a term of not less than six months and of fine of not less than one thousand rupees and a maximum sentence of imprisonment for a term of six years for serious offences under the Act. The Central Government have also been empowered (1) to appoint food inspectors and public analysts and (2) to authorise prosecutions for offences under the Act.
- (2) A proposal for the establishment of a Central Unit with zonal organisations to assist the State Governments in the proper implementa-

tion of the Prevention of Food Adulteration Act, during the IV Plan, is under consideration.

**Questions** 

- (3) A Central Committee of Ministers has been set up by the L.S.G. Ministers Conference to review the overall position of the enforcement machinery and laboratory facilities in the States. The Central Committee met in June last and made the following recommendations:-
  - 1. The Government of India should take early steps to develop facilities for theoretical and practical training of Food Analysts in suitable institutions in India
  - 2. The services of the Public Analysts in the States should be provincialised.
  - 3. There should be a combined State cadre for Food Inspectors and Sanitary Inspectors under the State Governments.
  - 4. In urban areas there should be separate full-time Food Inspectors. In rural areas the duties of Food Inspectors should be entrusted to Sanitary Inspectors.
  - 5. Every State should appoint a Public Prosecutor at the district level for prosecution of cases under the Prevention of Food Adulteration Act.
  - 6. Special whole-time Magistrates should be appointed in each district of a State wherever workload justifies such an appointment.
  - 7. State Governments should set up at least one Food Testing Laboratory at each divisional level and the laboratories at the State level should be adequately strengthened.

Necessary action for the implemen-ation of these recommendations has